

## दिल्ली विधान सभा समाचार भाग-2

(विधायी तथा अन्य मामलों से संबंधित सामान्य जानकारी)  
शुक्रवार, 22 अगस्त, 2008/श्रावण , 1930(शक)

संख्या : 270

### विषय:-केन्द्रीय आसूचना ब्यूरो - सुनवाई का नोटिस।

केन्द्रीय आसूचना ब्यूरो, नई दिल्ली से प्राप्त पत्र संख्या-सीआईसी/टैम्प/2008/001 दिनांक 07.02.2008 की प्रति दिल्ली विधान सभा के माननीय सदस्यों के सूचनार्थ संलग्न की जा रही है। कृपया इस संबंध में अपनी टिप्पणी तीन दिन के भीतर विधान सभा सचिवालय को भेजने का कष्ट करें, ताकि उसे केन्द्रीय आसूचना ब्यूरो को अग्रेषित किया जा सके।

सिद्धार्थ राव  
सचिव

### DELHI LEGISLATIVE ASSEMBLY SECRETARIAT BULLETIN PART-II

(General information relating to legislative and other matters)  
Friday, 22<sup>nd</sup> August 2008/ 31 Sarvana, 1930(Saka)

No. 270

Sub: Notice for Hearing - Central Information Commission.

A copy of the Notice for Hearing No. CIC/Temp/2008/001 dated 07.02.2008 received from Central Information Commission, New Delhi-110 066 on the above cited subject is being sent herewith for the information of the Hon'ble Members of Delhi Legislative Assembly. The comments if the Hon'ble Members as desire may be sent within three days to this Secretariat onward the transmission to Central Information Commission.

CENTRAL INFORMATION COMMISSION

2<sup>nd</sup> Floor, 'B' Wing  
August Kranti Bhawan  
Bhikai Cama Place  
New Delhi - 110 066

CIC/Temp/2008/001 dated 07.02.2008

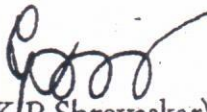
Notice for Hearing

WHEREAS Central Information Commission has received complaints from Shri Girish Chandra Mishra, Kanpur, Shri Sartaj Ahmad, New Delhi, Dr. Awadesh Mishra, Sultanpur (UP) & Shri Radhey Shyam, Banda (UP) wherein they have stated that their request for information under the RTI Act has not been responded to by Ms. Sonia Gandhi, MP, Shri Sahib Singh Chauhan, MLA, Smt. Sunita Sharma, Municipal Councillor, Shri Rahul Gandhi, MP; and

WHEREAS the Central Information Commission has decided to hear above mentioned complaint petitions with a view to decide whether the information sought by these applicants from public representatives mentioned above, can qualify as information sought under RTI Act, 2005 and if so, whether the public representatives from whom information is asked for, qualify as public authorities, and as such obliged to provide the information under the RTI Act.

Now therefore, it is notified for general information that all interested parties/persons or organizations may, if they so desire, file duly verified written submissions before this Commission so as to reach on or before 11.00 a.m. of 30<sup>th</sup> August, 2008.

Dated this the 31st Day of July, 2008

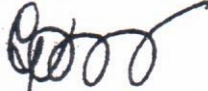
  
(Pankaj K/P Shreyaskar)  
Joint Registrar

Copy forwarded to:

1. Shri P.K. Grover, Joint Secretary, Lok Sabha Secretariat,  
Parliament House Annexe, New Delhi

2. Secretary General, Lok Sabha Secretariat, Parliament House Annexe, New Delhi - with a request to kindly circulate the Notice to the Hon'ble Members for submitting their point of view, if they so desire.
3. Secretary General, Rajya Sabha, Parliament House Annexe, New Delhi- with a request to kindly circulate the Notice to the Hon'ble Members for submitting their point of view, if they so desire.
4. Secretary, Delhi Vidhan Sabha, Old Secretariat, Delhi - 110 054 - with a request to kindly circulate the Notice to the Hon'ble Members for submitting their point of view, if they so desire.
5. Shri Girish Chandra Mishra, Advocate, WZ- 405, Street No. 6, Sadhi Nagar, Palam, New Delhi
6. Shri Awadesh Mishra, Village & Post: Pure Prem Amethi, Sultanpur (UP) - 227 405
7. Shri Radheshyam, Village & Post: Attarhat, District -Banda (UP)
8. Shri Sartaj Ahmad, D-169, Nureilahi, Gali No. 4, New Delhi
9. Shri Paul, Scientist, NIC - with a request to upload this notice on the website of the Commission.

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(Pankaj K. J. Shreyaskar)  
Joint Registrar